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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1362/95

DATE OF ORDER : 26-02-1998.

Between :-

G.Laxmaiah Chary

... Applicant

And

1. The Chief General Manager,  
Telecommunications, AP Circle,  
Dept. of Telecommunications,  
Govt. of India, Hyderabad.
2. The District Telecom Engineer,  
Karimnagar District,  
Dept. of Telecommunications,  
Govt. of India,  
Karimnagar (AP) - 505 001.
3. The Sub-Divisional Officer,  
Telecom, Karimnagar Sub-Division,  
Dept. of Telecommunications,  
Karimnagar (AP) - 505 001.

... Respondents

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Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondents : Shri K.Ramulu, Addl.CGSC

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CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : VICE-CHAIRMAN (ERNAKULAM BENCH)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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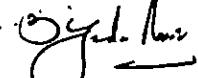
... 2.

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

\* \* \*

Heard Sri Phaniraj for Sri P.Naveen Rao, counsel for the applicant and Ms.Shyama for Sri K.Ramulu, standing counsel for the respondents.

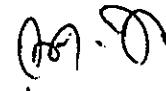
2. Learned counsel for the applicant states that the applicant is no more interested in prosecuting the matter and the application may be dismissed as withdrawn. Hence the application is dismissed as withdrawn leaving the parties to bear their own costs.

  
(H.RAJENDRA PRASAD)  
Member (A)

  
(A.V.HARIDASAN)  
Vice-Chairman (Ernakulam Bench)

Dated: 26th February, 1998.  
Dictated in Open Court.

sv1/

  
Deputy Registrar

O.A.1362/95.

To

1. The Chief General Manager,  
Telecommunications, AP Circle,  
Dept.of Telecommunications,  
Govt.of India, Hyderabad.
2. The District Telecom Engineer,  
Karimnagar Dist.Dept.of Telecommunications,  
Govt.of India, Karimnagar.A.P.1.
3. The Sub Divisional Officer, Telecom,  
Karimnagar Sub Division,  
Dept.of Telecommunications,  
Karimnagar A.P. 1.
4. One copy to Mr. P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Ramulu, Addl.CGSC. CAT.Hyd.
6. One copy to DR(A) CAT.Hyd.
7. One spare copy.

pvm

G.M.  
17/3/98

I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE AV Hariprasar,  
VICE-CHAIRMAN (Errakulam  
Bench)  
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 26-2-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1362/95

T.A.No.

(W.R.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

प्रेषण/DESPATCH

- 5 MAR 1998

हृदसाबाद अधिकारी  
HYDERABAD BENCH